

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.18 of 2026 (SZ)

IN THE MATTER OF:

Mr. Gandluru Veera Reddy & two others ... Applicants

Versus

Union of India, Rep. by Secretary,
Ministry of Environment, and 6 Others . Respondent(s)

REPORT OF A.P.P.C.B.
FILED BY RESPONDENT NO.7

Date: 19.03.2026



M/S. K. RAVINDRANATH
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.18 of 2026 (SZ)

IN THE MATTER OF:

Mr. Gandluru Veera Reddy & two others

... Applicants

Versus

Union of India, Rep. by Secretary,
Ministry of Environment, and 6 Others

.. Respondent(s)

INDEX

Sl. No.	Date	Description of documents	Page Nos
1.	16.03.2026	Report of Andhra Pradesh Pollution Control Board in the matter of Original Application No.18 of 2026(SZ)	1 - 2
2.	02.02.2026	Annexure – I, Copy of the Letters addressed to Tahsildars and Station House Officers of Kamalapuram and Chapadu Mandal.	3 - 6
3.	02.02.2026	Annexure – II, Copy of the Inspection Photographs	7 - 12
4.	09.03.2026	Annexure –III Copy of the NGT, Southern Zone order	13 -16

Date: 19.03.2026



K.RAVINDRANATH
STANDING COUNSEL FOR GOVERNMENT OF A.P.
ANDHRA PRADESH POLLUTION CONTROL BOARD

Report of A.P. Pollution Control Board in O A. No. 18/2026 (SZ), in the matter of Sri Gandluru Veera Reddy S/o Gandluru Veera Prathap Reddy and others against Illegal Sand Mining activities in Sy.No.1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

It is to submit that the Sri Gandluru Veera Reddy S/o Gandluru Veera Prathap Reddy and others residing at Kogatam (V), Kamalapuram (M), YSR Kadapa District has filed a petition in Hon'ble National Green Tribunal, in Original Application No. 18 of 2026 (SZ) in the matter of Illegal Sand Mining activities in Sy.No.1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

In this regard, a Joint inspection was conducted on 02.02.2026 by officials of PCB, Regional Office, Kadapa, Mines & Geology Department and Revenue Department in the areas of Sy.No.1044 of Kogatam Village, Kamalapuram Mandal and the adjacent Sy.No.1009 of Ananthapuramu Village, Chapadu Mandal, YSR Kadapa District and observed the following:

- a) At Sy.No.1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District, no mining activity was in progress at the time of inspection, and no vehicles or machinery were found at the site.
- b) Old bullock cart movement marks, appearing to be around 10 days old, were noticed. On enquiry, Revenue officials informed that earlier some individuals had lifted sand in bullock carts for livelihood purposes and that no such activity was noticed during the last one week.
- c) In the adjacent Sy.No.1009 of Ananthapuramu (V), Chapadu (M), YSR Kadapa District, heavy vehicle tyre marks were observed. The Village Revenue Officer informed that on 23.01.2026, a JCB and Truck attempted to lift sand, but left the site immediately when questioned about permissions.
- d) During inspection, a local shepherd stated that one week prior, a JCB and Truck had come for sand lifting, but due to villagers' opposition, the activity was stopped and not resumed.
- e) It is observed that the distance between Sy. No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa and Sy. No. 1009 of Ananthapuramu (V), Chapadu (M), YSR Kadapa District is about 100 meters.
- f) Further it is submitted that, AP Pollution Control Board has not granted any Consents for Mining of River Sand in the Sy.No.1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.
- g) It is also submitted that as per the G.O. Ms. No. 100 of Govt. of Andhra Pradesh, Industries & Commerce (Mines) dt. 26.06.2025, the concerned District Collector, Joint Collector, Superintendent of Police, Additional Superintendent of Police, Sub-Collector/Revenue Divisional Officer, Tahsildar, Sub-Divisional Police Officer, Station House Officer, District/Divisional Panchayat Officer, District/Divisional Mines & Geology Officer, Assistant Director, Regional Vigilance Squad authorized by Director in this behalf having jurisdiction Any other officer nominated by Dist. Collector/ Director of Mines & Geology is the prescribed authority to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining/ stocking/ hoarding/ selling/ black marketing in the State. APPCB is not the competent authority for levy of penalties or seizure of vehicles from persons involved in illegal mining.

- h) The AP Pollution Control Board, Regional Office, Kadapa has addressed letters to the Tahsildars and Station House officer of Kamalapuram and Chapadu Mandals requesting them to maintain strict vigilance to prevent illegal sand mining. Copy of the letters addressed to Tahsildars and Station House Officers of Kamalapuram and Chapadu Mandal is enclosed as Annexure-I.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office:
YSR Dist, KADAPA



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA



Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool - Chittoor NH-40,
 Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003

Smt. Sudha Kuruba
 Environmental Engineer

Email id: mkdp-ee1@appcb.gov.in
 Phone No.:08562244594

LR No: NGT/O.A.No.18/APPCB/RO/KDP/2025 - 1085

Dt:02.02.2026

To
The Tahsildar,
Kamalapuram Mandal,
YSR Kadapa District.

Sir,

- Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining Reg.
- Ref: 1. Hon'ble NGT, Chennai in O.A. No.18 of 2026 (SZ).
 2. APPCB Head Office e-mail dated 02.02.2026.
 3. Joint inspection conducted on 02.02.2026

Sir/Madam,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, vide OA No. 18 of 2026 (SZ), bringing to light serious allegations of illegal mining and associated environmental violations in Sy. No:1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

As per the instructions of the AP Pollution Control Board Head Office vide reference cited, a joint inspection was conducted on 02.02.2026 by officials of APPCB, Mines & Geology Department and Revenue Department in the areas of Sy.No.1044 of Kogatam Village, Kamalapuram Mandal and the adjacent Sy.No.1009 of Ananthapuramu Village, Chapadu Mandal, YSR Kadapa District.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, old bullock cart movement marks were noticed in Sy.No.1044, and heavy vehicle tyre marks were observed in the adjacent Sy.No.1009. It was also informed by Revenue officials that earlier attempts of sand lifting were stopped and that no activity was noticed during the recent period.

In view of the above and considering the matter is sub-judice before the Hon'ble National Green Tribunal, you are requested to:

- Maintain strict and continuous vigilance in the above survey numbers, and
- Ensure that no illegal sand mining or transportation takes place in the said areas, and
- Take immediate action as per Revenue and Mining laws in case of any violations noticed.

This is issued as a preventive and precautionary measure in public interest.

Yours faithfully,

(Signature)
ENVIRONMENTAL ENGINEER
 A.P. Pollution Control Board
 REGIONAL LEGAL
 YSR Dist. KADAPA



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA



Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool – Chittoor NH-40,
 Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003

Smt. Sudha Kuruba
 Environmental Engineer

Email id: rnkdp-ee1@appcb.gov.in
 Phone No.:08562244594

Lr. No: NGT/O.A.No.18/APPCB/RO/KDP/2025 -1084

Dt:02.02.2026

To
The Tahsildar,
Chapadu Mandal,
YSR Kadapa District.

Sir,

Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining Reg.

Ref: 1. Hon'ble NGT, Chennai in O.A. No.18 of 2026 (SZ).
 2. APPCB Head Office e-mail dated 02.02.2026.
 3. Joint inspection conducted on 02.02.2026

Sir/Madam,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, vide OA No. 18 of 2026 (SZ), bringing to light serious allegations of illegal mining and associated environmental violations in Sy. No:1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

As per the instructions of the AP Pollution Control Board Head Office vide reference cited, a joint inspection was conducted on 02.02.2026 by officials of APPCB, Mines & Geology Department and Revenue Department in the areas of Sy.No.1044 of Kogatam Village, Kamalapuram Mandal and the adjacent Sy.No.1009 of Ananthapuramu Village, Chapadu Mandal, YSR Kadapa District.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, old bullock cart movement marks were noticed in Sy.No.1044, and heavy vehicle tyre marks were observed in the adjacent Sy.No.1009. It was also informed by Revenue officials that earlier attempts of sand lifting were stopped and that no activity was noticed during the recent period.

In view of the above and considering the matter is sub-judice before the Hon'ble National Green Tribunal, you are requested to:

- Maintain strict and continuous vigilance in the above survey numbers, and
- Ensure that no illegal sand mining or transportation takes place in the said areas, and
- Take immediate action as per Revenue and Mining laws in case of any violations noticed.

This is issued as a preventive and precautionary measure in public interest.

Yours faithfully,

[Signature]
 ENVIRONMENTAL ENGINEER
 A.P. Pollution Control Board
 REGIONAL LEGAL ENVIRONMENTAL ENGINEER
 YSR Dist. KADAPA



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA

Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool - Chittoor NH-40,
Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003



Smt. Sudha Kuruba
Environmental Engineer

Email id: rokdp-ee1@appcb.gov.in
Phone No.:08562244594

Lr. No: NGT/O.A.No.18/APP/RO/KDP/2025 - 1087

Dt:02.02.2026

To
The Station House Officer,
Kamalapuram Police Station,
YSR Kadapa District

Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining Reg.

Ref: 1. Hon'ble NGT, Chennai in O.A. No.18 of 2026 (SZ).
2. APPCB Head Office e-mail dated 02.02.2026.
3. Joint inspection conducted on 02.02.2026

Sir,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, vide OA No. 18 of 2026 (SZ), bringing to light serious allegations of illegal mining and associated environmental violations in Sy. No:1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

It is submitted that a joint inspection was conducted on 02.02.2026 by officials of AP Pollution Control Board, Mines & Geology Department and Revenue Department in Sy.No.1044 of Kogatam Village, Kamalapuram Mandal and Sy.No.1009 of Ananthapuramu Village, Chapadu Mandal, YSR Kadapa District, in connection with allegations of illegal sand mining pending before the Hon'ble NGT.

Though no active mining activity was found during inspection, it was reported that earlier attempts of sand lifting using JCB and Truck were made and stopped due to villagers' opposition.

In this regard, you are requested to:

- Extend necessary police assistance to the Revenue and Mining officials,
- Conduct periodic patrolling in the above areas, and
- Prevent illegal sand mining and transportation, and
- Initiate action as per law if any unauthorised activity is noticed.

The cooperation of the Police Department is solicited in view of the matter being monitored by the Hon'ble Tribunal.

Yours faithfully,

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
ENVIRONMENTAL ENGINEER
YSR Dist. KADAPA



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA

Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool - Chittoor NH-40,
Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003



Smt. Sudha Kuruba
Environmental Engineer

Email id: rokdp-ee1@appcb.gov.in
Phone No.:08562244594

Lr. No: NGT/O.A.No.18/APPCB/RO/KDP/2025 - 1086

Dt:02.02.2026

To

The Station House Officer,
Chapadu Police Station,
YSR Kadapa District

Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining
Reg.

- Ref: 1. Hon'ble NGT, Chennai in O.A. No.18 of 2026 (SZ).
2. APPCB Head Office e-mail dated 02.02.2026.
3. Joint inspection conducted on 02.02.2026

Sir,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, vide OA No. 18 of 2026 (SZ), bringing to light serious allegations of illegal mining and associated environmental violations in Sy. No:1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

It is submitted that a joint inspection was conducted on 02.02.2026 by officials of AP Pollution Control Board, Mines & Geology Department and Revenue Department in Sy.No.1044 of Kogatam Village, Kamalapuram Mandal and Sy.No.1009 of Ananthapuramu Village, Chapadu Mandal, YSR Kadapa District, in connection with allegations of illegal sand mining pending before the Hon'ble NGT.

Though no active mining activity was found during inspection, it was reported that earlier attempts of sand lifting using JCB and Truck were made and stopped due to villagers' opposition.

In this regard, you are requested to:

- Extend necessary police assistance to the Revenue and Mining officials,
- Conduct periodic patrolling in the above areas, and
- Prevent illegal sand mining and transportation, and
- Initiate action as per law if any unauthorised activity is noticed.

The cooperation of the Police Department is solicited in view of the matter being monitored by the Hon'ble Tribunal.

Yours faithfully,

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office
ENVIRONMENTAL ENGINEER

INSPECTION PHOTOGRAPHS



Sy.No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District.



Sy.No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District



Sy.No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District



Sy.No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District



Sy.No. 1044 of Kogatam (V), Kamalapuram (M), YSR Kadapa District



Sy.No.1009 of Anantapuramu (V), Chapadu (M), YSR Kadapa District



Sy.No.1009 of Anantapuramu (V), Chapadu (M), YSR Kadapa District



Sy.No.1009 of Anantapuramu (V), Chapadu (M), YSR Kadapa District



Y.S.R. JAGANANNA SASWATHA BHUHAKKU MARIYU BHURAKSHA 2020

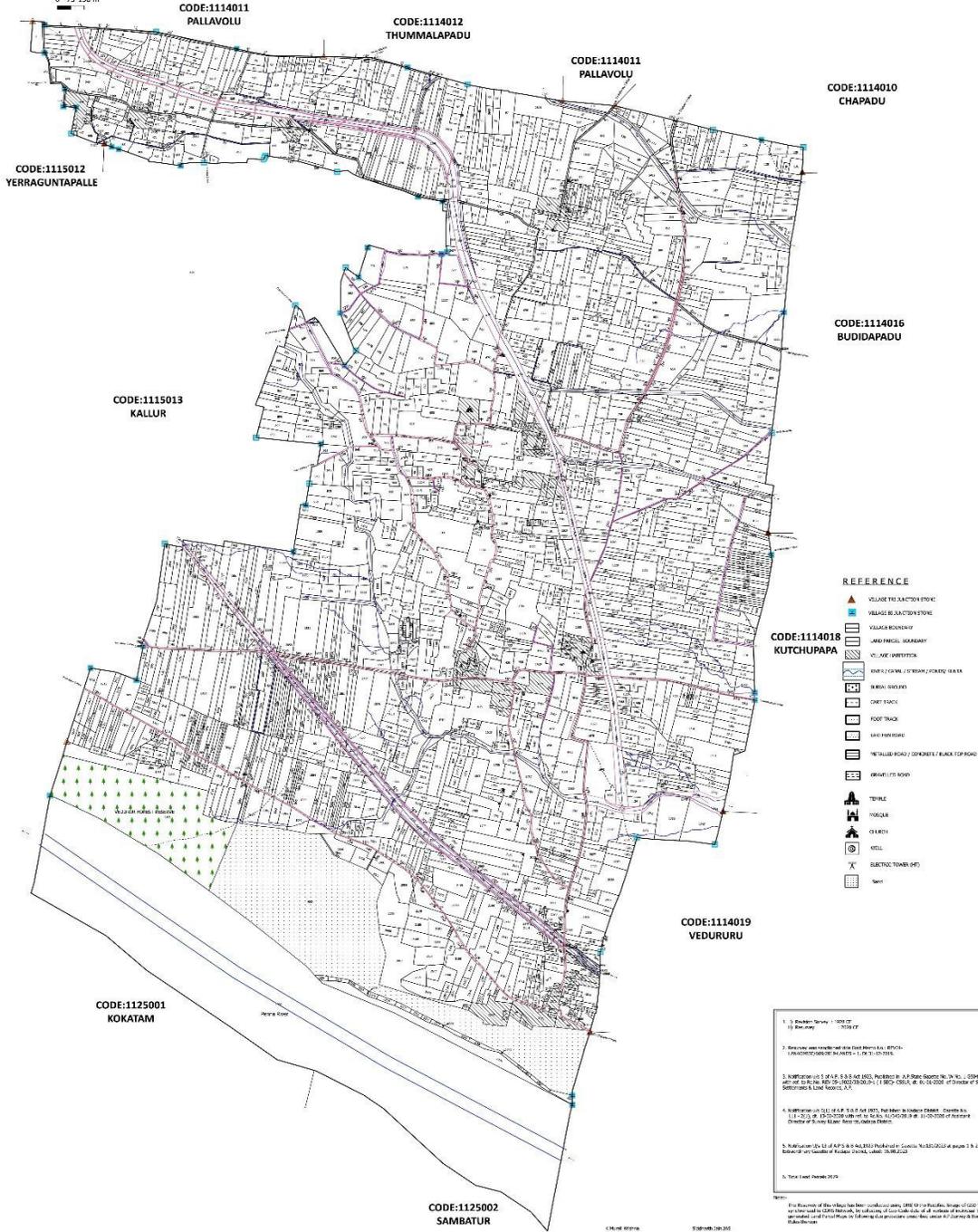
DEPARTMENT OF SURVEY AND LAND RECORDS

VILLAGE MAP

Government of Andhra Pradesh
ANANTHAPURAM VILLAGE(CODE:1114017)
CHAPADU MANDAL
Y.S.R. DISTRICT

Area as per Survey 1958: Hect. 1,762.19-0 Ac. 1403.88
Area as per Re-Survey 2020: Hect. 1785.37-5 Ac: 4411.76

Scale: 1:7500
1cm: 75 Mts
0 75 150 m



1. Surveyed by Survey No. 1782 of 1958.

2. Resurveyed by Survey No. 1782 of 2020.

3. Resurveyed by Survey No. 1782 of 2020.

4. Resurveyed by Survey No. 1782 of 2020.

5. Resurveyed by Survey No. 1782 of 2020.

6. Resurveyed by Survey No. 1782 of 2020.

7. Resurveyed by Survey No. 1782 of 2020.

8. Resurveyed by Survey No. 1782 of 2020.

9. Resurveyed by Survey No. 1782 of 2020.

10. Resurveyed by Survey No. 1782 of 2020.

11. Resurveyed by Survey No. 1782 of 2020.

12. Resurveyed by Survey No. 1782 of 2020.

13. Resurveyed by Survey No. 1782 of 2020.

14. Resurveyed by Survey No. 1782 of 2020.

15. Resurveyed by Survey No. 1782 of 2020.

16. Resurveyed by Survey No. 1782 of 2020.

17. Resurveyed by Survey No. 1782 of 2020.

18. Resurveyed by Survey No. 1782 of 2020.

19. Resurveyed by Survey No. 1782 of 2020.

20. Resurveyed by Survey No. 1782 of 2020.

21. Resurveyed by Survey No. 1782 of 2020.

22. Resurveyed by Survey No. 1782 of 2020.

23. Resurveyed by Survey No. 1782 of 2020.

24. Resurveyed by Survey No. 1782 of 2020.

25. Resurveyed by Survey No. 1782 of 2020.

26. Resurveyed by Survey No. 1782 of 2020.

27. Resurveyed by Survey No. 1782 of 2020.

28. Resurveyed by Survey No. 1782 of 2020.

29. Resurveyed by Survey No. 1782 of 2020.

30. Resurveyed by Survey No. 1782 of 2020.

31. Resurveyed by Survey No. 1782 of 2020.

32. Resurveyed by Survey No. 1782 of 2020.

33. Resurveyed by Survey No. 1782 of 2020.

34. Resurveyed by Survey No. 1782 of 2020.

35. Resurveyed by Survey No. 1782 of 2020.

36. Resurveyed by Survey No. 1782 of 2020.

37. Resurveyed by Survey No. 1782 of 2020.

38. Resurveyed by Survey No. 1782 of 2020.

39. Resurveyed by Survey No. 1782 of 2020.

40. Resurveyed by Survey No. 1782 of 2020.

41. Resurveyed by Survey No. 1782 of 2020.

42. Resurveyed by Survey No. 1782 of 2020.

43. Resurveyed by Survey No. 1782 of 2020.

44. Resurveyed by Survey No. 1782 of 2020.

45. Resurveyed by Survey No. 1782 of 2020.

46. Resurveyed by Survey No. 1782 of 2020.

47. Resurveyed by Survey No. 1782 of 2020.

48. Resurveyed by Survey No. 1782 of 2020.

49. Resurveyed by Survey No. 1782 of 2020.

50. Resurveyed by Survey No. 1782 of 2020.

51. Resurveyed by Survey No. 1782 of 2020.

52. Resurveyed by Survey No. 1782 of 2020.

53. Resurveyed by Survey No. 1782 of 2020.

54. Resurveyed by Survey No. 1782 of 2020.

55. Resurveyed by Survey No. 1782 of 2020.

56. Resurveyed by Survey No. 1782 of 2020.

57. Resurveyed by Survey No. 1782 of 2020.

58. Resurveyed by Survey No. 1782 of 2020.

59. Resurveyed by Survey No. 1782 of 2020.

60. Resurveyed by Survey No. 1782 of 2020.

61. Resurveyed by Survey No. 1782 of 2020.

62. Resurveyed by Survey No. 1782 of 2020.

63. Resurveyed by Survey No. 1782 of 2020.

64. Resurveyed by Survey No. 1782 of 2020.

65. Resurveyed by Survey No. 1782 of 2020.

66. Resurveyed by Survey No. 1782 of 2020.

67. Resurveyed by Survey No. 1782 of 2020.

68. Resurveyed by Survey No. 1782 of 2020.

69. Resurveyed by Survey No. 1782 of 2020.

70. Resurveyed by Survey No. 1782 of 2020.

71. Resurveyed by Survey No. 1782 of 2020.

72. Resurveyed by Survey No. 1782 of 2020.

73. Resurveyed by Survey No. 1782 of 2020.

74. Resurveyed by Survey No. 1782 of 2020.

75. Resurveyed by Survey No. 1782 of 2020.

76. Resurveyed by Survey No. 1782 of 2020.

77. Resurveyed by Survey No. 1782 of 2020.

78. Resurveyed by Survey No. 1782 of 2020.

79. Resurveyed by Survey No. 1782 of 2020.

80. Resurveyed by Survey No. 1782 of 2020.

81. Resurveyed by Survey No. 1782 of 2020.

82. Resurveyed by Survey No. 1782 of 2020.

83. Resurveyed by Survey No. 1782 of 2020.

84. Resurveyed by Survey No. 1782 of 2020.

85. Resurveyed by Survey No. 1782 of 2020.

86. Resurveyed by Survey No. 1782 of 2020.

87. Resurveyed by Survey No. 1782 of 2020.

88. Resurveyed by Survey No. 1782 of 2020.

89. Resurveyed by Survey No. 1782 of 2020.

90. Resurveyed by Survey No. 1782 of 2020.

91. Resurveyed by Survey No. 1782 of 2020.

92. Resurveyed by Survey No. 1782 of 2020.

93. Resurveyed by Survey No. 1782 of 2020.

94. Resurveyed by Survey No. 1782 of 2020.

95. Resurveyed by Survey No. 1782 of 2020.

96. Resurveyed by Survey No. 1782 of 2020.

97. Resurveyed by Survey No. 1782 of 2020.

98. Resurveyed by Survey No. 1782 of 2020.

99. Resurveyed by Survey No. 1782 of 2020.

100. Resurveyed by Survey No. 1782 of 2020.

Surveyed by Survey No. 1782 of 2020.

Datum: WGS 84 / Projection: UTM zone 44N

Item Nos.12 & 13:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.18 of 2026(SZ)
With
Original Application No.29 of 2026(SZ)**

IN THE MATTER OF:

Mr. GandluruVeerareddy and Ors.

...Applicant(s)

Union of India,
Through its Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

G. Veera Siva Reddy,
Andhra Pradesh.

...Applicant(s)

*Versus*Union of India,
Represented by its Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 09.03.2026.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

O.A. No.18/2026(SZ):

For Applicant(s): M/s. S. Sai Sathya Jith, Vivekha Pon, Aarti Mundhra, Paul Hadlee.

For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mr. K. Ravindranath a/w.
Mrs. Kavitha Renjini for R2 to R7.

O.A. No.29/2026(SZ):

For Applicant(s): M/s. S. Sai Sathya Jith & Vivekha Pon.

For Respondent(s): Mr. K. Ravindranath a/w.
Mrs. Kavitha Renjini for R2 to R14 & R16 to R18.
Mr. R. Thirunavukarasu for R15.

ORDER

1. The report dated 09.03.2026 of the SEIAA- Andhra Pradesh (2nd Respondent) has been filed in O.A. No. 29 of 2026 (SZ).

2. It is stated that the report of the Andhra Pradesh Pollution Control Board is ready and will be uploaded shortly.

3. The learned counsel appearing for the applicant seeks time to go through the same.

4. The learned counsel appearing for the State of Andhra Pradesh submits that he has filed a report on behalf of the SEIAA as well as on behalf of the Andhra Pradesh Pollution Control Board.

5. However, we could only see the report filed by the SEIAA - Andhra Pradesh, wherein it is stated that a Divisional Level Vigilance and Monitoring Committee, comprising the RDO/SC, DSP, Divisional Development Officer and other officials, has been constituted to monitor sand transportation. In cases where vehicles are engaged in illegal or unauthorized excavation in prohibited areas where permissions have not been granted, the authorities would intervene and take action against the persons carrying out such unauthorized excavation.

6. Though it is stated that the particulars of the permits granted to various persons are mentioned in the report filed by the Andhra Pradesh Pollution Control Board, the same is not available before us.

7. We make it clear that, except for those persons who have been permitted to carry out sand mining, any other unauthorized mining must be dealt with by the Department of Mines and Geology as well as the Andhra Pradesh Pollution Control Board.

8. Let the matter be listed on **20.03.2026**. In the meanwhile, the learned counsel appearing for the above-referred

authorities shall ensure that all the reports are uploaded and placed in the case bundle.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.18/2026(SZ) &
O.A. No.29/2026(SZ)
09th March, 2026. AD.

